

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 34825/2019

(Arising out of impugned final judgment and order dated 21-05-2019 in Application under Section 482 No. 12029/2005 passed by the High Court of Judicature at Allahabad)

SODAN SINGH & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR. Respondent(s)
(FOR ADMISSION and I.R. and IA No.150764/2019-CONDONATION OF DELAY IN FILING and IA No.150766/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.150772/2019-EXEMPTION FROM FILING O.T. and IA No.150770/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-10-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Rakesh Kumar Khanna, Sr. Adv.
 Mr. Ali Mushtaq Nawazish, Adv.
 Ms. Shefali Jain, Adv.
 Mr. Rajat, Adv.
 Ms. Vaishali Gupta, Adv.
 Mr. Deepak Anand, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing official translation and certified copy of the impugned order are allowed.

Application for permission to file additional documents/facts/annexures is allowed.

Delay condoned.

Issue notice.

Tag with SLP(Cr1.) No.8557/2019.

(ANITA MALHOTRA)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER